

ORDER PASSED DURING CORONA CURFEW

In the Court of Senior Civil Judge Shimla (H P)

**CNR No.** HPSH120009042021

**Filing No. Civil Misc Application** /900/2021

**Registration No. Civil Misc Application** /488/2021

Date of Institution: 17.05.2021

Date of Order: 17.05.2021

Priti Joshi

.....Applicant

Versus

Ram Lal Thakur & Ors

*CIVIL MISCELLANEOUS APPLICATION UNDER SECTION 151 CPC*

ORDER

An application filed by Adv Sh D N Sharma has been received through email. It is prayed that matter be treated as of "Extreme Urgent Nature". The contents of application reveal that applicant Ms Priti Joshi intends to file an injunction suit praying interim relief qua the land owned by her on the plea of encroachment and interference in her absence.

Applicant intends to present her case for urgent interim relief, which opportunity if refused may result in substantial loss and miscarriage of justice. In this view of matter, I am of the considered view that matter falls in the category of extreme urgent nature, and accordingly in view of the guidelines in the Office Order dated 06.05.2021 issued by Hon'ble High Court of Himachal Pradesh, is ordered to be taken up as urgent matter. Let the matter be registered, and is assigned to Ld Civil Judge (3) Shimla for disposal in accordance with law. Order be communicated to ld Civil Judge 3 Shimla / ld applicant counsel through email, and Technical team of District Court Shimla is directed to upload a copy of order on the website.

Announced  
17.05.2021

Dr Parvinder Singh Arora  
Senior Civil Judge, Shimla